

(c) The department has decided to move towards centralized mass processing of returns. For this purpose the project of consolidation of Regional databases into single national database has been completed in December, 2008. A pilot project for mass processing of salary returns has been completed at Mumbai. Based on these a Centralized Processing Centre is being set up at Bangalore. This will be completed in current financial year and will speed up processing of returns.

#### **Pilots of private airlines caught drunk**

\*254. SHRI DHARAM PAL SABHARWAL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that several pilots of private airlines have been caught drunk during the last one year;

(b) if so, the details of such pilots grounded, airline-wise, so far;

(c) whether some pilots recently took off without the pre-flight checks at the airports; and

(d) if so, the details in this regard and the action taken against these pilots and airlines?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) 8 pilots of Kingfisher Airlines, 6 each of Indigo and Spice Jet and 3 each of Jetlite, Paramount and Jet Airways were detected alco-positive during pre-flight medical examination. Any pilot found to be alco-positive is immediately grounded for a period of upto six weeks.

(c) No, Sir.

(d) Does not arise.

#### **Amendment in NREGS**

\*255. SHRI M.V. MYSURA REDDY:

SHRI RAJEEV SHUKLA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government is planning to increase wages under National Rural Employment Guarantee Scheme (NREGS) to Rs. 100 a day;

(b) if so, the details thereof;

(c) whether the study on evaluating the performance of NREGS recommended that the wage offered to workers be cut by 1/5th for more penetration of scheme;

(d) whether the study has recommended for increasing the man-days from existing 100 days to 120 days;

(e) if so, how Government is planning to reconcile two opposing views on wages;